seas by ships. Pursuant to India's ratification of the International Convention on Prevention of Pollution of the Sea by Oil, 1954, provisions have been incorporated in the Merchant Shipping Act, 1958. These provisions ban all Indian ships from discharging oil within prohibited zones of all countries and ban foreign flag ships from discharging oil within the prohibited zone around the Indian coastline. All new tankers of 20,000 tonnes gross and above are prohibited from discharging oil anywhere into the sea except in an emergency. Following the transactions at the Third United Nations Conference on the Law of the Sea, India has enacted the Territorial Waters, Continental Shelf, Exclusive Economic Zone And Other Maritime Zones Act of 1976 to preserve and protect the marine environment and to prevent and control marine pollution within the economic zone and within the continental shelf of India.

A contingency plan has also been drawn up to combat marine pollution. A directory of institutions in the Indian ocean region with capability to monitor marine pollution has been prepared by India under a U.N. Project.

दिल्ली में डबल रोटी की कमी

1992. **श्री यज्ञदत्त शर्मा** : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जनवरी के अन्तिम सप्ताह में दिल्ली में डबल रोटी की कमी थी ; और

(ख) यदि हां, तो उसके क्या कारण है ?

उद्योग मंत्री (श्री जार्ज फर्नान्डिस) : (क) दिल्ली में डबल रोटी की कमी की कोई रिपोर्ट नहीं मिली है ।

(ख) उपर्युक्त (क) को देखते हुए प्रश्न ही नहीं उठता ।

थोन बांध

1993. **श्री एस० एस० सोमानी** :
श्री रणजीत सिंह :
श्री दुर्गा चन्द :

क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि थोन बांध संबंधी विवाद का निपटारा अभी तक नहीं हो पाया है ;

(ख) यदि हां, तो क्या इस बांध से राजस्थान को बिजली सप्लाई करने का प्रश्न भी अनिर्णीत है ; और

(ग) यदि हां, तो इसके क्या कारण हैं और इस विवाद के कब तक निपटाये जाने की संभावना है ?

ऊर्जा मंत्री (श्री पी० रामचन्द्रन) : (क) से (ग). थोन बांध परियोजना पर निर्माण आरम्भ करने का निर्णय किया गया है । विद्युत के बटवारे के प्रश्न का निर्णय बाद मे किया जाना है ।

Special Courts for Economic Offences

1994. SHRI PRASANNBHAI MEHTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that States have been asked to earmark certain special courts to deal exclusively with economic offences attracting relevant Central Acts;

(b) if so, whether it is a proposal from the centre that the powers of appointment of special judges and their transfer etc. will remain with the State Governments and High Courts;

(c) if so, when are the proposals likely to take concrete shape;